



2026:AHC:14474

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1456 of 2026

Lalmani Yadav

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Yadav, Shashank Kumar
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of respondent nos.1 & 2 and Shri Bhupendra Kumar Tripathi, learned counsel appearing on behalf of Respondent No.6.

2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.

3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Additional Commissioner, Judicial Ist, Varanasi Division, Varanasi to decide the Appeal No.2869 of 2024 Computerized Case No.C-2024000002869 (Santosh Kumar Tiwari & another vs. Lalmani Yadav & others) dated 30.09.2024, within stipulated period.

4. Heard counsel for the parties present and perused the record.

5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Additional Commissioner, Judicial Ist, Varanasi Division, Varanasi to decide the aforesaid appeal, strictly in accordance with law, unless there is no legal impediment.

(Prakash Padia,J.)

January 20, 2026

Swati